

n the Indian Ocean. That is what I have said.

AN HON. MEMBER: This is till worse.

12.52 hrs.

MOTION FOR ADJOURNMENT

RISE IN PRICES OF ESSENTIAL COMMODITIES

MR. SPEAKER: Hon. Members, I have received a number of Motions—Adjournment Motions, Calling Attention Motions etc. As you know, we have to admit only one. I have given my consent to the moving of an Adjournment Motion regarding rise in the prices of essential commodities. Shri S. M Banerjee's Motion has got the first place in the ballot. The reasons given are, abnormal rise in the prices of essential commodities, petrol, kerosene oil, diesel and gas, milk and ghee (Delhi Milk Scheme) and failure of the Government to check the same.

Mr. Banerjee, would you like to get up and seek the leave of the House?

SHRI S. M. BANERJEE (Kanpur): Sir, with your permission, I seek the leave of the House for admitting my Adjournment Motion on Price Rise.

MR. SPEAKER: There is no objection to it from any side.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHURAMIAH): Sir, we object to it because it amounts to a vote of censure. We have absolutely no objection for a discussion of the subject. But as Adjournment Motion, we do object to it, as it amounts to a vote of censure.

श्री अटल बिहारी वाजपेयी (ग्वालियर): अध्यक्ष महोदय जो, सरकार के लिये आवश्यक नहीं है कि वह स्थान प्रस्ताव का विरोध करे। आप को याद होगा एक बार लोक सभा में जब दिल्ली में गोली चली थी और श्री

कन्हैया लाल बाल्मीकि स्थगन प्रस्ताव लाये थे, जो कांग्रेस पार्टी के सदस्य थे सरकार ने आपत्ति नहीं की।

अध्यक्ष महोदय: सरकार का कहना है कि और ऐसे ही बहस करनी हो तो उन्हें कोई एतराज नहीं। लेकिन अगर आप सेंसर करते हैं तो उन को तो फिर एतराज करना ही पड़ता है। यह उनका कहना है।

Those who are in favour of it may please rise in their seats.

More than 50 Members are standing. So, leave is granted.

What time does the hon. Member want this to be taken up?

SOME HON. MEMBERS: Two o'clock.

MR. SPEAKER: So, this will be taken up at two o'clock.

12.56 hrs.

PAPERS LAID ON THE TABLE

PROCLAMATION REVOKING PRESIDENTS' RULE IN UTTAR PRADESH

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): On behalf of Shri Uma Shankar Dikshit,

I beg to lay on the Table a copy of the Proclamation (Hindi and English versions) dated the 8th November, 1973 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 13th June, 1973 in relation to the State of Uttar Pradesh, published in Notification No. G.S.R. 492 (E) in Gazette of India dated the 8th November, 1973, under article 356 (3) of the Constitution. [Placed in Library. See No. L.T-5638/73.]